

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 116

IA(I.B.C)/60(CH)2020, Comp.Appl.(IBC)/1203(CH)2019

CP (IB) No. 255(CH)2018

(Admitted)

IN THE MATTER OF:-

DMS Petrochemical Pvt. Ltd.

...Petitioner

Versus

Jammu and Kashmir Bank Ltd.

...Respondent

Under Section:10,IBC 2016, 60(5), 33(1)(b)(i) to (iii) r/w Sec 33(3)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 05.06.2024.

Tanvi
24.04.2024

Sd/-
Court Officer